

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs)
TIS HAZARI COURTS, DELHI

CIRCULAR

This has been brought to my notice that the expenditure incurred for providing refreshment during various meetings held at Central District, Tis Hazari Courts, has already been exceeded beyond the prescribed limit/ceiling.

In view of above, as an austerity measure it has been decided that only tea and biscuits will be served during all the meetings till the end of this Financial year i.e. March, 2019. Arrangement towards providing of refreshment in all the meetings may be made strictly as per the aforesaid guideline only.

Further, it is informed that for any deviation or expenditure towards providing of refreshment in some other functions/training programmes other than routine meetings, the requisite detail like duration of the programme, the estimated amount to be incurred, number of participants etc., shall be brought into the notice of the undersigned by the concerned Committee/Branch for seeking prior approval.

Talwant Singh
(Talwant Singh)
District & Sessions Judge (HQs),
Tis Hazari Courts, Delhi

No. 67884-68014 /DJ(HQs)/THC/2018

Dated : 27 OCT 2018

Copy for information to :-

1. The Ld. Chairpersons of all the Committees constituted at Central District, Tis Hazari Courts.
2. The Ld. D.D.O, Central District, Tis Hazari Courts.
3. All the Sr.A.O./Branch Incharges, Central District, Tis Hazari Courts.
4. The Branch Incharge, Caretaking Branch (Central) to strictly comply with the direction incorporated in this Circular.

Talwant Singh
District & Sessions Judge (HQs),
Tis Hazari Courts, Delhi